

THE ARUNACHAL PRADESH (RE-ORGANISATION OF
DISTRICTS) AMENDMENT ACT, 1994
(Act No. 7 of 1994)

AN
ACT

further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (No 3 of 1980).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Forty-fifth Year of the Republic of India as follows :—

Short title
and com-
mencement.

1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1994.

(2) It shall come into force at once.

Amendment
of section 5.

2. (1) In sub-section (2) of Section 5 of the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (hereinafter referred to as the principal Act), for the words, figure and bracket "sub-section (1) above", the words, figures and brackets "sub-section (1), (3) and (4) of this section" shall be substituted.

(2) After sub-section (3) of Section 5 of the principal Act, the following sub-section shall be inserted, namely :—

"(4) On and from the appointed day, the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1994 comes into force so much of the areas comprising the following administrative units under the existing East Siang District, namely :—

- (i) Yingkiang
- (ii) Gelling
- (iii) Singa
- (iv) Mariyang
- (v) Palling
- (vi) Jengging
- (vii) Tuting
- (viii) Geku
- (ix) Katan
- (x) Miging,

shall be constituted as a separate administrative unit and be known by the name of UPPER SIANG DISTRICT".